BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 811 of 2022

Tarsem Singh Pathania

--Applicant

Versus

State of Punjab

--Respondents

Reply of Punjab Pollution Control Board i.e. respondent no.2 in compliance of order dated 31.08.2023 through Environmental Engineer, Regional Office, Hoshiarpur

Respectfully showeth:

1) That briefly submitted the above mentioned Original Application was registered by the Hon'ble National Green Tribunal on the basis of letter petition making a complaint that one Yashpal Gupta owner of M/s. Billa Brick Industries, Village Bassi Hast Khan, Tehsil and District Hoshiarpur, Punjab was engaged in the activity of excavating soil adjacent to the agricultural land, by deploying machines like JCB, etc. resulting into diversion of water flow of rivulet existing in the area. It is expressed that such an activity has resulted into the apprehension of flooding of the area and hazard of soil erosion.
2) That after consideration of the case, the Hon'ble Tribunal was pleased to constitute a joint Committee comprising of State Pollution Control Board and District Magistrate, Hoshiarpur, Punjab who shall visit the site, collect relevant information and submit a factual as well as action taken, if any, within two months by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."
3) That the Joint Committee has filed report before the Hon'ble Tribunal disclosing that the concerned person was illegal excavating the sand and that royalty/penalty of Rs. 1,02,81,077/- has been imposed by the Mining Department, but the same has not been deposited by the said brick kiln owner.

4) That after consideration of the report of the Joint Committee, the Hon'ble Tribunal was pleased to issue notices vide order dated 31.08.2023 to the State of Punjab through the Secretary, Environment; Punjab State Pollution Control Board through the Member Secretary; The District Magistrate, Hoshiarpur and Yashpal Gupta owner of M/s. Billa Brick Industries, Village Bassi Hast Khan, Tehsil and District Hoshiarpur, Punjab. The present reply is being filed by the Punjab Pollution Control Board in compliance to order dated 31.8.2023 and the same may kindly be read in the following paragraphs.

5) That M/s. Billa Brick Industries is situated at Village Bassi Hast Khan, Tehsil and District Hoshiarpur, Punjab and was granted consent to operate under the provisions of the Air (Prevention and Control of Pollution) Act, 1981, valid upto 30.9.2023 with certain terms and conditions as mentioned therein. The brick kiln has constructed Induced Draft Brick Kiln with Zig-Zag Firing as per the technology involved by Punjab State Council for Science and Technology (PSCST) and completion certificate was accordingly issued by PSCST vide letter no. 1098 dated 21.2.2019. The brick kiln has not obtained the renewal of the consents to operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 from the Board after expiry of the consents on 30.9.2023. The Board has issued notices in this regard vide letter no. 1652 dated 04.10.2023 and 2072 dated 24.11.2023, respectively to the brick kiln. Copies of the notices are enclosed at **Annexure-A** and **Annexure-B** respectively. Thereafter, directions u/s 31-A of Air (Prevention of Control of Pollution) Act,1981 and u/s 33-A of Water (Prevention of Control of Pollution) Act,1974 was issued to the Brick Kiln by the Punjab Pollution Control Board vide Board's letter no. 5354 dated 01.12.2023 That, the BKO shall not operate the brick kiln without obtaining the valid consents of the Board under Air (Prevention of Control of Pollution) Act,1981 and Water (Prevention of Control of Pollution) Act,1974, District Food Supplies & Controller, Hoshiarpur, is directed to ensure that the brick kiln shall not be operated without the valid consents of the Punjab Pollution Control Board and not renewed license of the BKO without valid consents to operate of the Punjab Pollution Control Board. (copy of the directions is enclosed at **Annexure –C**.

6) That in compliance of the order dated 5.1.2023 of the Hon'ble Tribunal, the Deputy Commissioner, Hoshiarpur has constituted a 04 member committee under Sub Divisional Magistrate, Hoshiarpur comprising of Environmental Engineer, Punjab Pollution Control Board (PPCB), Hoshiarpur; XEN, Drainage-cum-District Mining Officer (DMO), Hoshiarpur; and District Food and Supplies Controller (DFSC), Hoshiarpur. The SDM Hoshiarpur has forwarded the report of

04 member committee vide letter bearing No. 454/MC dated 07.03.2023 to the office of Deputy Commissioner, Hoshiarpur. Copy of the report of the Committee is annexed herewith as **Annexure-D** as per which the Committee members inspected the spot of the alleged illegal mining on 23.02.2023. From the complainant's side, Satpal-Singh s/o Harbans Lal r/o Village Nandgarh, Post Office Mehlanwali, and the respondent Yashpal Gupta s/o Hans Raj r/o House No. 255, GaliNo. 4, Shalimar Nagar, Hoshiarpur, accompanied the Committee members during the visit.

7) That it is pertinent to mention here that the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Hoshiarpur was also a member of the Committee. The Committee in its report, which has been signed by all the four Committee members, has averred that in light of the spot visit, statements recorded, report of the Mining Department and the Circle Revenue Officer, it is clear that Yashpal Gupta, the owner of M/s Billa Brick Kiln, has illegally excavated sand and earth from 15-20 acres of land owned by him in the past several years. Due to the hilly nature of this area, the terrain is undulating at many places. The BKO has excavated about 10 feet sand/ earth at many places while at some places, he has excavated about 4 feet. The Committee took report from the Mining Department, which has assessed that about 140,356 MT of earth has been illegally excavated/mined from the said area. The Mining Department has further reported there is no identified choe passing through the concerned place i.e. the said spot where the inspection was made. Also, as per the report of the Circle Revenue Patwari, Khasra No. 514 measuring 02 Kanal-18 Marla Gair Mumkin Rasta, which as per the revenue record is Mushtarka Malkanas per the Ownership Column, and Sareaam as per the Cultivation Column but there is no physical Rasta in existence at the spot because of illegal mining having been done there. The Mining Department has lodged FIR against the said Brick Kiln Owner (BRO) under Section 80 of the Punjab Mineral Act, 2013 for doing illegal sand/earth mining at the spot and a copy of the same was enclosed with the report of the Committee.

8) That it is further stated that the XEN (Drainage)-cum-District. Mining Officer (DMO) Hoshiarpur Drainage Division, Hoshiarpur, vide letter bearing no. 1847/M. Notice dated 22.05.2023 to the District Collector, Hoshiarpur has requested for effecting recovery of Rs. 1,02,81,077/7-, which is the royalty /penalty assessed by the Mining Department for the 1,40,356 MT of earth illegally excavated/ mined from the said area, from Yashpal Gupta, the owner of M/s Billa Brick Industry B.K.O.No.114H, Village Bassi Hast Khan, District Hoshiarpur as Arrears of Land Revenue. In response to DMO, Hoshiarpur's letter dated 22.05.2023, the Collector, Hoshiarpur, vide RC No. 38-M.H. dated 16.06.2023, issued the

necessary permission, and directed the concerned Circle Revenue Officer for recovering the said amount as Arrears of Land Revenue from Yashpal Gupta, BKO.

9) That in compliance to the directions of the Deputy Commissioner, Hoshiarpur, the concerned Circle Revenue Officer viz. Naib-Tehsildar, Hoshiarpur, vide letter bearing No. 515/TRAM-2 dated 10.08.2023 written to the DC Office, Hoshiarpur has informed that the said Recovery Notice has been served upon the said Brick Kiln Owner (BKO) namely Yashpal Gupta but no amount has been deposited by him till date. The Naib-Tehsildar, Hoshiarpur has further stated in the letter that the details of the property of the Brick Kiln Owner (BKO) have been sought from the Halka Patwari after receipt of which the process of Kurki (attachment) of BKO's property shall be initiated.

10) That in view of the above recorded facts and the provisions of Law, it is respectfully submitted the subject matter of mining falls under the purview and jurisdiction of the Department of Water Resources (Mines and Geology). The Mines and Minerals (Development and Regulation) Act, 1957 and the Punjab Minor Mineral Rules, 2013 as amended upto date are being implemented by Department of Water Resources (Mines and Geology). The penalty in the present has been imposed by the Joint Committee in accordance with the provisions of Law after obtaining report from the Mining Department which has assessed that 140,356 MT of earth has been illegally excavated/mined from the said area. The Mining Department has also lodged an FIR against the owner of the erring brick kiln.

11) That the reply of the Punjab Pollution Control Board is hereby submitted in compliance to order dated 31.8.2023 for kind perusal and consideration of the Hon'ble Tribunal.

Submitted by

1/12/23

(Shiv Kumar)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Hoshiarpur
on behalf of Punjab Pollution Control Board
(Respondent no.2)

Dated:- 1-12.23

Place:- Hoshiarpur

Annexure - A

PUNJAB POLLUTION CONTROL BOARD
Regional Office, Hoshiarpur
E-18A, Focal Point, Hoshiarpur

LiFE Lifestyle for Environment

eeppcbhoshiarpur@gmail.com | www.ppcb.punjab.gov.in | 01882-248020

No. 1652

Date: 04.10.2023

To

BILLA BRICK INDUSTRY(PUNJAB BRICK),
VILL. BASSI HAST KHAN, HOSHIARPUR

Sub: Violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Whereas, it is mandatory on the part of an industry/other unit/ BKO to obtain the 'consents to operate' of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 to operate an outlet for discharge of effluent from its premises.

And whereas, it is also mandatory on the part of the industry/other unit/ BKO to install adequate and appropriate pollution control devices, so as to contain the concentration of various pollutants in the effluent discharged by the industry within the permissible limits prescribed by the Board.

And whereas, as per consent conditions the industry/Other unit was supposed to apply for renewal of consent to operate under Water (Prevention & Control of Pollution) Act, 1974 for 03 months before the expiry of the consents granted under said Act.

And whereas, unit has not apply for consent to operate under Water (Prevention & Control of Pollution) Act, 1974 till date.

And whereas, and under /section 44, failure to comply with the provisions of section 25/26 of Water (Prevention & Control of Pollution) Act, 1974.

(1) ***whoever fails to comply with the provisions of section 25 or section 26 & 21 or section 22shall, in respect of each such failure, be punishable with imprisonment for a terms which shall not be less than one year and six months but which may extend to six years and with fine, and in case the failure continues, with an additional fine which may extend to five thousand rupees for every day during which such failure continues after the conviction for the first such failure.***

(2) If the failure referred to in sub-section (1) continues beyond a period of one year after the date of conviction, the offender shall be punishable with imprisonment for a term which shall not be less than two years but which may extend to seven years and with fine.

And whereas, it has now been proposed to take action against the BKO under the provision of the Water (Prevention & Control of Pollution) Act, 1974.

As such, you are therefore asked to apply online www.ppcb.gov.in through OCMMS (online consent and management and monitoring system) for consent to operate under Water (Prevention & Control of Pollution) Act, 1974 within 07 days from the receipt of this notice, with requisite documents and consent fee, failing which this office will be constrained to send the case to the Higher Authority for initiating action against the BKO under Water (Prevention & Control of Pollution) Act, 1974 without any further notice/ opportunity.

Please treat it as most urgent.

Addl. Senior Environmental Engineer

Annexure - B

PUNJAB POLLUTION CONTROL BOARD
Regional Office, Hoshiarpur
E-18A, Focal Point, Hoshiarpur

LiFE Lifestyle for Environment

eeppcbhoshiarpur@gmail.com | www.ppcb.punjab.gov.in | 01882-248020

No. 2072 Date: 24/11/23

To

M/s Bill Bricks Industries,
Vill. Bassi Hast Khan,
Hoshiarpur – 144205.

Sub: Show cause notice for violation of under the provisions of Air (Prevention & Control of Pollution) Act 1981 and Water (Prevention & Control of Pollution) Act, 1974.

Whereas, it is mandatory on the part of an industry/other unit/colony to obtain the 'consents to operate' of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act 1981 to operate an outlet for discharge of effluent from its premises.

And whereas, it is also mandatory on the part of the industry/other unit/colony to install adequate and appropriate pollution control devices, so as to contain the concentration of various pollutants in the effluent discharged by the industry within the permissible limits prescribed by the Board.

And whereas, the industry was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 and same was expired on 30.09.2023, but the industry has failed to apply for renewal consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 and failed to obtain fresh consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, till date.

And whereas, and under /section 44, failure to comply with the provisions of section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 37 failure to comply with the provisions of section 21/22 of Air (Prevention & Control of Pollution) Act 1981.

(1) ***whoever fails to comply with the provisions of section 25 or section 26 & 21 or section 22shall, in respect of each such failure, be punishable with imprisonment for a terms which shall not be less than one year and six months but which may extend to six years and with fine, and in case the failure continues, with an additional fine which may extend to five thousand rupees for every day during which such failure continues after the conviction for the first such failure.***

(2) If the failure referred to in sub-section (1) continues beyond a period of one year after the date of conviction, the offender shall be punishable with imprisonment for a term which shall not be less than two years but which may extend to seven years and with fine.

And whereas, it has now been proposed to take action against the industry under the provision of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act 1981.

As such you are requested to show cause within 07 days as to why the propose action shall not be taken as the proposed site / proposal are not appropriate to comply with the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, failing which it will be presumed that industry has nothing to say and the Board shall go ahead to take the proposed action without giving any further notice/opportunity.

Addl. Senior Environmental Engineer

S

Annexure - C

Punjab Pollution Control Board LiFE

Zonal office, Near PSIEC, Water Tank, Focal Point, Jalandhar

Phone No. 0181-2601612 ww.ppcb.gov.in Email ID – seeppcbjal@gmail.com

No 5354 (Regd.) Date 07/12/2023

To

M/s Billa Brick Industry,
Village Bassi Hast Khan,
District Hoshiarpur.

Subject: **Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 and 33-A of the Water (Prevention & Control of Pollution) Act, 1981.**

Whereas, it is mandatory on the part of the Brick Kiln to obtain the 'consent to operate' of the Board under the Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1981 for discharge of emission from the premises and to operate outlet.

And whereas it is also mandatory on the part of the Brick Kiln to install proper and adequate pollution control devices so that the concentration of various pollutants conforms to the emissions/discharge standards prescribed by the Board.

And whereas, that brick kiln was earlier granted consent to operate under Air Act, 1981 valid upto 30.09.2023 and has not obtain consent to operate under Water (Prevention & Control of Pollution) Act, 1981.

And whereas, the brick has failed to apply for renewal of consent to operate under the Air Act, 1981 & consent to operate under Water Act, 1974. Thereafter, show cause notice was issued to the brick kiln for violation under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974 vide this Boards letter no. 452 dated 04.10.2023 and 2072 dated 24.11.2023, but the brick kiln has failed to apply for renewal of consent to operate under Air Act, 1981 and consent to operate under Water Act, 1974 till date.

And whereas, earlier a complaint was received from SDM Hoshiarpur regarding the excavated of earth mining.The excavated site of the BKO was visited by the four member committee headed Sub-Divisional Magistrate, Hoshiarpur and to enquire and submit the report into the complaint. The committee members i.e. Environmental Engineer, Punjab Pollution Control Board, XEN Drainage-cum-Mining, Hoshiarpur, the District Food Supplies & Controller, Hoshiarpur, the Sub-Divisional Magistrate, Hoshiarpur. The Committee has submitted the report to the Deputy Commissioner Hoshiarpur through SDM Hoshiarpur in which it is concluded that the BKO has excavated earth illegally and XEN Drainage-cum-District Mining Officer Hoshiarpur has imposed EC of Rs. 1,02,81,077/- which is the royalty/ penalty assessed by the Mining Department for the 140356 MT of earth illegally excavated / mined from the said area. Mining department has got an FIR lodged against the said brick kiln owner u/s 80 of the Punjab Mineral Act, 2013 for doing illegal sand/earth mining at the spot.

And whereas, the matter has been considered by the Competent Authority of the Board and decided that direction u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of the Water (Prevention & Control of Pollution) Act, 1981 be issued to the BKO for not to operate brick kiln without the valid consents of the Board. The District Food Supplies & Controller, Hoshiarpur, be directed to ensure that the brick kiln may not be operated without the valid consents of the Punjab Pollution Control Board and the license of the brick kiln may not be renewed without valid consents of the Punjab Pollution Control Board.

Now, therefore, Punjab Pollution Control Board, in exercise of the power conferred upon the Board 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of the Water (Prevention & Control of Pollution) Act, 1981, issues the following directions:-

1. **That, the BKO shall not operate the brick kiln without obtaining the valid consents of the Board under Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1981.**

Scanned with OKEN Scanner

2. That, the District Food Supplies & Controller, Hoshiarpur, is directed to ensure that the brick kiln shall not be operated without the valid consents of the Punjab Pollution Control Board.
3. The license of the brick kiln may not be renewed without valid consents to operate of the Punjab Pollution Control Board.

In case of failure to comply with the above directions, you are liable for action u/s 37(1) of the Air (Prevention & control of Pollution) Act, 1981 as amended in 1987 and you are liable for action u/s 41 of the Water (Prevention and Control of Pollution) Act 1974 as amended in 1988.

For and on behalf of
Punjab Pollution Control Board

Endst No. 5355 Regd. Dated. 01/12/2023

A copy of the above is forwarded to the District Food & Supply Controller. Hoshiarpur, for information **and compliance of the above said directions.**

For and on behalf of
Punjab Pollution Control Board

Endst No. 5356 Dated. 01/12/2023

A copy of the above is forwarded to the Add. Senior Environmental Engineer, Punjab Pollution Control Board, Regional Office, Hoshiarpur **for complaince and to keep watch on the operation of the brick kiln.**

For and on behalf of
Punjab Pollution Control Board

Scanned with OKEN Scanner

2036523/2023/ 42 -SDM-H88

Annexure - D

ਦਫ਼ਤਰ ... ਲ ਮੈਜਿਸਟਰੇਟ, ਹੁਸ਼ਿਆਰਪੁਰ

ਫੋਨ ਨੰ: 01882-220310, ਈ-ਮੇਲ : sdm.hoshiarpur@gmail.com

ਸੇਵਾ ਵਿਖੇ

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਹੁਸ਼ਿਆਰਪੁਰ।

ਪੱਤਰ ਨੰ: 454/ਐਮ.ਸੀ. ਮਿਤੀ: 07/03/2023

ਵਿਸ਼ਾ: **Racklessillegal Mining and Excavation of Sand & Soil in District Hoshiarpur State of Punjab ਵਿੱਚ Original Application No. 811/2022 ਵਿੱਚ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ, ਨਵੀਂ ਦਿੱਲੀ ਵਲੋਂ ਮਿਤੀ 5.1.2023 ਨੂੰ ਪਾਸ ਕੀਤੇ ਗਏ ਹੁਕਮਾਂ ਸਬੰਧੀ - ਕਮੇਟੀ ਦਾ ਗਠਨ ਕਰਨ ਬਾਰੇ।**

ਹਵਾਲਾ:- ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਵਲੋਂ ਜ਼ਾਰੀ ਪਿੱਠ ਅੰਕਣ ਨੰ: 776-79/ਡੀ.ਆਰ.ਏ.(ਐਮ.), ਮਿਤੀ 16.02.2023 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਦੇ ਸਬੰਧ ਵਿੱਚ ਬੇਨਤੀ ਹੈ ਕਿ ਆਪ ਜੀ ਵੱਲੋਂ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਨਿਮਨ ਹਸਤਾਖਰ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਕਮੇਟੀ ਗਠਿਤ ਕਰਦੇ ਹੋਏ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ, ਨਵੀਂ ਦਿੱਲੀ ਵੱਲੋਂ ਕੀਤੇ ਗਏ ਹੁਕਮਾਂ ਦੇ ਮੱਦੇਨਜ਼ਰ ਸਬੰਧਤ ਸਾਈਟ ਦਾ ਦੌਰਾ ਕਰਕੇ ਅਸਲ ਤੱਥਾਂ ਦੇ ਅਧਾਰਤ ਦਸਤਾਵੇਜ਼ੀ ਸਬੂਤਾਂ ਸਹਿਤ ਰਿਪੋਰਟ ਭੇਜਣ ਦੇ ਹੁਕਮ ਜਾਰੀ ਕੀਤੇ ਗਏ ਸਨ, ਜਿਸ ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਨਿਮਨ ਹਸਤਾਖਰ ਵਲੋਂ ਡੀ.ਐਫ.ਐਸ.ਓ., ਹੁਸ਼ਿਆਰਪੁਰ, ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਹੁਸ਼ਿਆਰਪੁਰ ਅਤੇ ਐਸ.ਡੀ.ਓ., ਮਾਈਨਿੰਗ, ਹੁਸ਼ਿਆਰਪੁਰ ਨੂੰ ਨਾਲ ਲੈ ਕੇ ਮਿਤੀ 23.02.2023 ਨੂੰ ਮੌਕਾ ਵੇਖਿਆ ਗਿਆ, ਜਿਸ ਉਪਰੰਤ ਤਿਆਰ ਕੀਤੀ ਪੜਤਾਲੀਆ ਰਿਪੋਰਟ ਸਮੇਤ ਸਬੰਧਤ ਦਸਤਾਵੇਜ਼ਾਂ ਇਸ ਪੱਤਰ ਨਾਲ ਸ਼ਾਮਲ ਕਰਕੇ ਆਪ ਜੀ ਨੂੰ ਅਗੇਲਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਜੀ।

ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ,
ਹੁਸ਼ਿਆਰਪੁਰ।

ਨੱਥੀ: (ਉੱਕਤ ਅਨੁਸਾਰ)

ਵਿਸ਼ਾ: **Racklessillegal Mining and Excavation of Sand & Soil in District Hoshiarpur State of Punjab** ਵਿੱਚ **Original Application No. 811/2022** ਵਿੱਚ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ, ਨਵੀਂ ਦਿੱਲੀ ਵਲੋਂ ਮਿਤੀ 05.01.2023 ਨੂੰ ਪਾਸ ਕੀਤੇ ਗਏ ਹੁਕਮਾਂ ਸਬੰਧੀ - ਕਮੇਟੀ ਦਾ ਗਠਨ ਕਰਨ ਬਾਰੇ।

ਹਵਾਲਾ:- ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਵਲੋਂ ਜ਼ਾਰੀ ਪਿੱਠ ਅੰਕਣ ਨੰ: 776-79/ਡੀ.ਆਰ.ਏ.(ਐਮ.), ਮਿਤੀ 16.12.2023.

ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਬੇਨਤੀ ਹੈ ਕਿ ਸ੍ਰੀ ਤਰਸੇਮ ਸਿੰਘ ਪਠਾਨੀਆ ਵੱਲੋਂ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ, ਨਵੀਂ ਦਿੱਲੀ ਨੂੰ ਪਿੰਡ ਮਹਿਲਾਂਵਾਲੀ, ਨੰਦਗੜ੍ਹ ਅਤੇ ਬਸੀ ਹਸਤ ਖਾਂ ਦੇ ਰਕਬੇ ਵਿਚੋਂ ਰੇਤੇ ਅਤੇ ਮਿੱਟੀ ਦੀ ਨਜਾਇਜ਼ ਪੁਟਾਈ ਸਬੰਧੀ ਸ਼ਿਕਾਇਤ ਕੀਤੀ ਗਈ ਸੀ ਕਿ ਜਸਪਾਲ ਗੁਪਤਾ ਜੋ ਕਿ ਬਿੱਲਾ ਬ੍ਰਿਕਸ ਇੰਡਸਟਰੀਜ਼, ਬਸੀ ਹਸਤ ਖਾਂ ਦਾ ਮਾਲਕ ਹੈ, ਵੱਲੋਂ ਕਈ ਜੇ.ਸੀ.ਬੀ. ਮਸ਼ੀਨਾਂ ਅਤੇ ਟ੍ਰੈਕਟਰ ਲਗਾ ਕੇ ਮਿੱਟੀ ਅਤੇ ਰੇਤਾ ਦੀ ਨਜਾਇਜ਼ ਪੁਟਾਈ ਕੀਤੀ ਗਈ ਹੈ। ਉਨ੍ਹਾਂ ਵੱਲੋਂ ਲੱਗ-ਭੱਗ 15-20 ਫੁੱਟ ਰੇਤਾ ਅਤੇ ਮਿੱਟੀ ਦੀ ਪੁਟਾਈ ਕੀਤੀ ਗਈ ਹੈ। ਇਸ ਤਰ੍ਹਾਂ ਕਰਨ ਨਾਲ ਜਮੀਨ ਦੇ ਹੜ੍ਹਨ ਦਾ ਖਤਰਾ ਪਿੰਡ ਬਸੀ ਹਸਤ ਖਾਂ, ਮਹਿਲਾਂਵਾਲੀ ਅਤੇ ਨੰਦਗੜ੍ਹ ਵਿੱਚ ਬਣਿਆ ਹੋਇਆ ਹੈ। ਸ਼ਿਕਾਇਤਕਰਤਾ ਵਲੋਂ ਪਹਿਲਾਂ ਵੀ ਇਸ ਸਬੰਧੀ ਸ਼ਿਕਾਇਤ ਮਾਈਨਿੰਗ ਵਿਭਾਗ, ਹੁਸ਼ਿਆਰਪੁਰ ਅਤੇ ਵਿਜੀਲੈਂਸ ਵਿਭਾਗ ਨੂੰ ਉਨ੍ਹਾਂ ਵੈਬ ਸਾਇਟ ਤੇ ਕੀਤੀ ਗਈ ਸੀ। ਅੱਗੇ ਕਿਹਾ ਕਿ ਚੋਅ ਦੇ ਕਿਨਾਰੇ ਤੋਂ ਮਿੱਟੀ ਅਤੇ ਰੇਤਾ ਕੱਢਣ ਨਾਲ ਪਾਣੀ ਦਾ ਵਹਾਅ ਬਦਲਣ ਨਾਲ, ਲਾਗਲੇ ਪਿੰਡਾਂ ਵਿੱਚ ਹੜ੍ਹ ਆਉਣ ਦਾ ਖਤਰਾ ਬਣਿਆ ਹੋਇਆ ਹੈ।

ਇਸ ਸ਼ਿਕਾਇਤ ਦੇ ਸਬੰਧ ਵਿੱਚ ਨਿਮਨ ਹਸਤਾਖਰ ਵਲੋਂ ਡੀ.ਐਫ.ਐਸ.ਓ., ਹੁਸ਼ਿਆਰਪੁਰ, ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਹੁਸ਼ਿਆਰਪੁਰ ਅਤੇ ਐਸ.ਡੀ.ਓ., ਮਾਈਨਿੰਗ, ਹੁਸ਼ਿਆਰਪੁਰ ਨੂੰ ਨਾਲ ਲੈ ਕੇ ਮਿਤੀ 23.02.2023 ਨੂੰ ਮੌਕਾ ਵੇਖਿਆ ਗਿਆ। ਮੌਕੇ ਤੇ ਸ਼ਿਕਾਇਤਕਰਤਾ ਧਿਰ ਦੀ ਤਰਫੋਂ ਸ੍ਰੀ ਸੱਤਪਾਲ ਸਿੰਘ ਪੁੱਤਰ ਹਰਬੰਸ ਲਾਲ ਪਿੰਡ ਨੰਦਗੜ੍ਹ ਡਾਕ. ਮਹਿਲਾਂਵਾਲੀ ਅਤੇ ਉਤਰਵਾਦੀ ਧਿਰ ਵਲੋਂ ਸ੍ਰੀ ਜਸਪਾਲ ਗੁਪਤਾ ਪੁੱਤਰ ਸ੍ਰੀ ਹੰਸ ਰਾਜ ਵਾਸੀ ਮਕਾਨ ਨੰ: 255, ਗਲੀ ਨੰ: 4, ਸ਼ਾਲੀਮਾਰ ਨਗਰ, ਹੁਸ਼ਿਆਰਪੁਰ ਹਾਜ਼ਰ ਆਏ।

ਸ੍ਰੀ ਜਸਪਾਲ ਗੁਪਤਾ ਪੁੱਤਰ ਸ੍ਰੀ ਹੰਸ ਰਾਜ (ਉੱਤਰਵਾਦੀ) ਵੱਲੋਂ ਕਲਮ-ਬੰਦ ਕਰਵਾਏ ਗਏ ਬਿਆਨਾਂ ਵਿੱਚ ਕਿਹਾ ਗਿਆ ਕਿ ਮੇਰੇ ਪਾਸ ਪਿੰਡ ਮਹਿਲਾਂਵਾਲੀ ਅਤੇ ਬਸੀ ਹਸਤਖਾਂ ਦੀ ਲਗ-ਭਗ 20 ਏਕੜ ਜਮੀਨ ਹੈ। ਇਸ ਜਮੀਨ ਵਿੱਚੋਂ ਲਗ-ਭਗ 15 ਏਕੜ ਜਮੀਨ ਇੱਟਾਂ ਦੀ ਪਥੇਰ ਵਾਸਤੇ ਵਰਤ ਰਿਹਾ ਹਾਂ। ਦੱਖਣ ਵਾਲੇ ਪਾਸੇ ਲਗ-ਭਗ 8 ਫੁੱਟ ਮਿੱਟੀ ਪੁਟਾਈ ਗਈ ਹੈ ਅਤੇ ਉਤਰ ਵਾਲੇ ਪਾਸੇ 4 ਫੁੱਟ ਦੇ ਕਰੀਬ ਤੇ ਲਹਿੰਦੇ (ਪੱਛਮ) ਵਾਲੇ ਪਾਸੇ 20 ਸਾਲ ਪਹਿਲਾਂ 5 ਫੁੱਟ ਪੁਟਾਈ ਕੀਤੀ ਗਈ। ਮੇਰਾ ਭੱਠਾ 32-34 ਸਾਲ ਪੁਰਾਣਾ ਹੈ। ਮੇਰਾ ਭੱਠੇ ਦੀ ਸਮੇਂ ਸਮੇਂ ਤੇ ਸਬੰਧਤ ਵਿਭਾਗ (ਸਿਵਲ ਸਪਲਾਈ ਵਿਭਾਗ) ਵਲੋਂ ਚੈਕਿੰਗ ਕੀਤੀ ਜਾਂਦੀ ਰਹੀ ਹੈ। ਮੈਨੂੰ ਯਾਦ ਨਹੀਂ ਕਿ ਆਖਰੀ ਇੰਸਪੈਕਸ਼ਨ ਕਦੋਂ ਕੀਤੀ ਗਈ ਹੈ। ਮੈਨੂੰ ਇਹ ਜਾਣਕਾਰੀ 3 ਮਹੀਨੇ ਪਹਿਲਾਂ ਹੋਈ ਹੈ ਕਿ ਮਿੱਟੀ 5 ਫੁੱਟ ਤੋਂ ਜ਼ਿਆਦਾ ਨਹੀਂ ਪੁੱਟੀ ਜਾਂਦੀ ਹੈ। ਮੈਨੂੰ ਪਤਾ ਹੈ ਕਿ ਐਨ.ਓ.ਸੀ. ਲੈਣਾ ਜ਼ਰੂਰੀ ਹੈ। ਮੇਰੇ ਵਲੋਂ ਸਬੰਧਤ ਮਾਈਨਿੰਗ ਅਫਸਰ ਵਲੋਂ ਐਨ.ਓ.ਸੀ. ਲਿਆ ਹੋਇਆ ਹੈ। ਪਿਛਲੇ ਸਾਲ ਮਾਈਨਿੰਗ ਵਿਭਾਗ ਵਲੋਂ ਇਸੰਪੈਕਸ਼ਨ ਕੀਤੀ ਗਈ ਸੀ। ਸਾਡੇ ਵਲੋਂ ਇਕ ਕਰਮ ਛੱਡ ਕੇ ਮਿੱਟੀ ਪੁੱਟੀ ਜਾਂਦੀ ਹੈ, ਤਾਂ ਕਿ ਦੂਸਰੇ ਦੀ ਮਿੱਟੀ ਨਾ ਡਿਗੇ। ਸ਼ਿਕਾਇਤਕਰਤਾ ਦੇ ਚਕੋਤੇਦਾਰ ਵਲੋਂ ਮੌਕੇ ਤੇ ਦੱਸਿਆ ਗਿਆ ਕਿ ਉਨ੍ਹਾਂ ਦੇ ਨਾਲ ਜਗ੍ਹਾ ਨਹੀਂ ਛੱਡੀ ਗਈ। ਸ਼ਿਕਾਇਤਕਰਤਾ ਦੇ ਨੁਮਾਇੰਦੇ ਵਲੋਂ ਕਿਹਾ ਕਿ ਰਸਤੇ ਉਪਰ ਕਬਜਾ ਕੀਤਾ ਹੈ। ਭੱਠਾ ਮਾਲਕ ਨੇ ਕਿਹਾ ਕਿ ਕੋਈ ਰਸਤਾ ਨਹੀਂ ਹੈ। ਨਿਸ਼ਾਨਦੇਹੀ ਸਮੇਂ ਰਸਤੇ ਦਾ ਪਤਾ ਲੱਗ ਸਕੇਗਾ। ਬਿਆਨ ਕੀਤਾ ਕਿ ਜੇਕਰ ਮਹਿਕਮਾ ਕੋਈ ਰੌਇਲਟੀ/ ਜੁਰਮਾਨਾ ਮਿੱਟੀ ਪੁੱਟਣ ਵਾਸਤੇ ਲਾਉਂਦਾ ਹੈ, ਤਾਂ ਉਹ ਦੇਣ ਲਈ ਪਾਬੰਦ ਹੋਣਗੇ।

ਸ਼ਿਕਾਇਤਕਰਤਾ ਧਿਰ ਵਲੋਂ ਸ੍ਰੀ ਸਤਪਾਲ ਸਿੰਘ ਪੁੱਤਰ ਸ੍ਰੀ ਹਰਬੰਸ ਲਾਲ ਪਿੰਡ ਨੰਦਗੜ੍ਹ ਡਾਕ. ਮਹਿਲਾਂਵਾਲੀ ਵਲੋਂ ਕਲਮ-ਬੰਦ ਕਰਵਾਏ ਗਏ ਬਿਆਨਾਂ ਵਿੱਚ ਕਿਹਾ ਗਿਆ ਕਿ ਸ਼ਿਕਾਇਤਕਰਤਾ ਸ੍ਰੀ ਤਰਸੇਮ ਸਿੰਘ ਪਠਾਣੀਆ ਵਲੋਂ ਮਿੱਟੀ ਪੁੱਟਣ ਸਬੰਧੀ ਗੈਰ-ਨਿਕਾਸੀ ਬਾਰੇ ਜੋ ਸ਼ਿਕਾਇਤ (ਐਨ.ਜੀ.ਟੀ.) ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਨੂੰ ਕੀਤੀ ਗਈ ਹੈ, ਉਹ ਬਿਲਕੁੱਲ ਸਹੀ ਕੀਤੀ ਗਈ ਹੈ। ਮੈਂ ਸ਼ਿਕਾਇਤਕਰਤਾ ਦਾ ਉਤਰਅਧਿਕਾਰੀ ਵਜੋਂ ਹਾਜ਼ਰ ਆਇਆ ਹਾਂ ਅਤੇ 25 ਸਾਲ ਤੋਂ ਮੈਂ ਇਨ੍ਹਾਂ ਦੀ ਜਮੀਨ ਵਾਹੁੰਦਾ ਹਾਂ। ਮੈਂ ਦੱਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਜਸਪਾਲ ਗੁਪਤਾ ਬਿੱਲਾ ਭੱਠਾ ਮਾਲਕ ਵਲੋਂ ਜੇ.ਸੀ.ਬੀ. ਅਤੇ ਟ੍ਰੈਕਟਰ ਲਗਾ ਕੇ 15 ਤੋਂ 20 ਫੁੱਟ ਮਿੱਟੀ ਪੁੱਟੀ ਗਈ ਹੈ, ਜਿਸ ਕਰਕੇ ਮਿੱਟੀ

ਨੂੰ ਰੁੜ੍ਹ ਜਾਣ ਦਾ ਖਤਰਾ ਹੈ ਅਤੇ ਇਹ ਏਰੀਆ, ਜਿਸ ਵਿੱਚੋਂ ਮਿੱਟੀ ਪੁੱਟੀ ਗਈ ਹੈ, ਚੋਅ ਦੇ ਬਾਡਰ ਤੇ ਪੈਂਦਾ ਹੈ। ਇਸ ਲਈ ਇਸ ਸਬੰਧੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ। ਇਹ ਵੀ ਕਹਿਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਭੱਠਾ ਮਾਲਕ ਵਲੋਂ ਜੋ ਉਸ ਦੀ ਜਮੀਨ ਵਿੱਚੋਂ ਰਸਤਾ ਲੰਘਦਾ ਹੈ, ਉਹ ਵੀ ਪੁੱਟ ਲਿਆ ਹੈ। ਉਸ ਸਬੰਧੀ ਵੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ।

ਉਪ ਮੰਡਲ ਅਫਸਰ, ਨਸਰਾਲਾ ਚੋਅ ਉਪ ਮੰਡਲ, (ਮਾਈਨਿੰਗ), ਹੁਸ਼ਿਆਰਪੁਰ ਵਲੋਂ ਆਪਣੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ: 221-22/1-ਐਮ., ਮਿਤੀ 27.02.2023 ਰਾਹੀਂ ਲਿਖਤੀ ਰਿਪੋਰਟ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਮਾਨਯੋਗ ਡੀ.ਸੀ. ਸਾਹਿਬ, ਹੁਸ਼ਿਆਰਪੁਰ ਜੀ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਕਮੇਟੀ ਦਾ ਗਠਨ ਕੀਤਾ ਗਿਆ ਸੀ। ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਡੀ.ਐਫ.ਐਸ.ਓ. ਅਤੇ ਉਨ੍ਹਾਂ ਵਲੋਂ ਮਿਤੀ 23.02.2023 ਨੂੰ ਮੌਕਾ ਵੇਖਿਆ ਗਿਆ, ਜਿਥੇ ਕਿ ਗੈਰ-ਕਾਨੂੰਨੀ ਮਾਈਨਿੰਗ ਹੋਈ ਹੁਈ ਸੀ। ਮਿੱਟੀ ਦੀ ਗੈਰ-ਕਾਨੂੰਨੀ ਨਿਕਾਸੀ ਸਬੰਧੀ ਕੁਅੰਟਟੀ ਅਸੈਸ ਕਰਨ ਲਈ ਕਿਹਾ ਗਿਆ ਸੀ। ਮਿੱਟੀ ਦੀ ਗੈਰ-ਕਾਨੂੰਨੀ ਨਿਕਾਸੀ ਦੀ ਮਾਤਰਾ ਅਸੈੱਸ ਕਰਨ ਉਪਰੰਤ 140356 ਮੀਟ੍ਰਿਕ ਟਨ ਪਾਈ ਗਈ ਹੈ। ਮੁੜ ਪੱਤਰ ਨੰ: 237/1-ਐਮ., ਮਿਤੀ 27.2.2023 ਰਾਹੀਂ ਕੀਤੀ ਗਈ ਰਿਪੋਰਟ ਮੁਤਾਬਕ ਸਪੱਸ਼ਟ ਕੀਤਾ ਗਿਆ ਹੈ ਕਿ ਸਬੰਧਤ ਜਗ੍ਹਾ ਤੇ ਕੋਈ ਵੀ ਆਈਡੈਂਟੀਫਾਈਡ ਚੋਅ ਨਹੀਂ ਲੰਘਦਾ। ਕੰਢੀ ਖੇਤਰ ਹੋਣ ਕਾਰਨ ਬਰਸਾਤਾਂ ਦਾ ਪਾਣੀ ਰੁੜ੍ਹਦੇ ਹੋਏ ਆਪਣੀਆਂ ਕਰੀਕਾਂ ਇਨ੍ਹਾਂ ਪਿੰਡਾਂ ਵਿੱਚ ਬਣਾ ਲੈਂਦਾ ਹੈ, ਪਰ ਇਸ ਜਗ੍ਹਾ ਕੋਈ ਵੀ ਆਈਡੈਂਟੀਫਾਈਡ ਚੋਅ ਨਹੀਂ ਹੈ।

ਹਲਕਾ ਪਟਵਾਰੀ ਮਾਲ ਵਲੋਂ ਕੀਤੀ ਗਈ ਰਿਪੋਰਟ ਮੁਤਾਬਕ ਸ਼ਿਕਾਇਤ ਵਿੱਚ ਦੱਸਿਆ ਗਿਆ ਰਸਤਾ ਨੰਬਰ ਖਸਰਾ 514 (02-18) ਗੈ:ਮੁ: ਰਸਤਾ ਮਾਲਕੀ ਮੁਸ਼ਤਰਕਾ ਮਾਲਕਾਨ ਖਾਨਾ ਕਾਸ਼ਤ ਸ਼ਰ੍ਹੇਆਮ ਹੈ। ਮੌਕੇ ਤੇ ਇਸ ਰਸਤੇ ਵਾਲੇ ਨੰਬਰ ਖਸਰਾ ਵਿੱਚ ਪਥੇਰਾਂ ਲੱਗੀਆਂ ਹੋਈਆਂ ਹਨ।

ਉਪਰੋਕਤ ਦਰਸਾਈ ਸਥਿਤੀ, ਬਿਆਨਾਂ, ਮਾਈਨਿੰਗ ਵਿਭਾਗ ਦੀ ਰਿਪੋਰਟ, ਹਲਕਾ ਪਟਵਾਰੀ ਦੀ ਰਿਪੋਰਟ ਅਤੇ ਮੌਕਾ ਵਾਚਣ ਉਪਰੰਤ ਇਹ ਸਪੱਸ਼ਟ ਹੁੰਦਾ ਹੈ ਕਿ ਬਿੱਲਾ ਭੱਠਾ ਇੰਡਸਟ੍ਰੀ ਦੇ ਮਾਲਕ ਸ੍ਰੀ ਜਸਪਾਲ ਗੁਪਤਾ ਵਲੋਂ ਪਿਛਲੇ ਕਈ ਸਾਲਾਂ ਤੋਂ ਆਪਣੀ ਮਾਲਕੀ ਦੀ ਜਮੀਨ ਰਕਬਾ 15 ਤੋਂ 20 ਏਕੜ ਵਿੱਚੋਂ ਰੇਤੇ ਅਤੇ ਮਿੱਟੀ ਦੀ ਨਜਾਇਜ਼ ਪੁਟਾਈ ਕੀਤੀ ਹੋਈ ਹੈ। ਇਹ ਇਲਾਕਾ ਪਹਾੜੀ ਹੋਣ ਕਾਰਨ ਕਈ ਥਾਵਾਂ ਤੋਂ ਉਚਾ ਨੀਵਾਂ ਹੈ। ਭੱਠਾ ਮਾਲਕ ਵਲੋਂ ਕਈ ਥਾਵਾਂ ਤੋਂ ਇਹ ਪੁਟਾਈ ਲਗ-ਭਗ 10 ਫੁੱਟ ਹੈ ਅਤੇ ਕਈ ਥਾਵਾਂ ਤੋਂ ਲਗ-ਭਗ 04 ਤੋਂ 05 ਫੁੱਟ ਹੈ। ਇਸ ਸਬੰਧੀ ਮਾਈਨਿੰਗ ਵਿਭਾਗ ਤੋਂ ਰਿਪੋਰਟ ਲਈ ਗਈ, ਜਿਸ ਮੁਤਾਬਕ ਗੈਰ-ਕਾਨੂੰਨੀ ਨਿਕਾਸੀ ਦੀ ਮਾਤਰਾ 140356 ਮੀਟ੍ਰਿਕ ਟਨ ਪਾਈ ਗਈ ਹੈ। ਜਿੱਥੋਂ ਤੱਕ ਚੋਅ ਦੇ ਨਾਲ ਦਾ ਰਕਬਾ ਹੋਣ ਦਾ ਸਬੰਧ ਹੈ, ਉਸ ਸਬੰਧੀ ਮਾਈਨਿੰਗ ਵਿਭਾਗ ਅਤੇ ਮੌਕੇ ਮੁਤਾਬਕ ਕੋਈ ਐਪਰੂਵਡ ਚੋਅ ਦਾ ਰਕਬਾ ਇਸ ਰਕਬੇ ਨਾਲੋਂ ਲੰਘਦਾ ਸਾਬਤ ਨਹੀਂ ਹੁੰਦਾ। ਹਲਕਾ ਪਟਵਾਰੀ ਦੀ ਰਿਪੋਰਟ ਮੁਤਾਬਕ ਨੰਬਰ ਖਸਰਾ 514 ਰਕਬਾ 02-18 ਗੈ:ਮੁ: ਰਸਤਾ ਮਾਲਕੀ ਮੁਤਾਬਕ ਰਿਕਾਰਡ ਮੁਸ਼ਤਰਕਾ ਮਾਲਕਾਨ ਖਾਨਾ ਕਾਸ਼ਤ ਸ਼ਰ੍ਹੇਆਮ ਹੈ। ਮੌਕੇ ਤੇ ਇਹ ਰਸਤਾ ਕਾਇਮ ਨਹੀਂ ਹੈ। ਇਸ ਰਸਤੇ ਦੇ ਸਾਰੇ ਰਕਬੇ ਦੀ ਨਜਾਇਜ ਮਾਈਨਿੰਗ ਕੀਤੀ ਹੋਈ ਹੈ, ਜਿਸ ਕਾਰਨ ਮੌਕੇ ਤੇ ਰਸਤੇ ਦਾ ਪਤਾ ਨਹੀਂ ਚੱਲਦਾ। ਮਾਈਨਿੰਗ ਵਿਭਾਗ ਵਲੋਂ ਸਬੰਧਤ ਭੱਠਾ ਮਾਲਕ ਵਲੋਂ ਨਜਾਇਜ਼ ਰੇਤੇ ਅਤੇ ਮਿੱਟੀ ਦੀ ਮਾਈਨਿੰਗ ਕਰਨ ਸਬੰਧੀ ਐਫ.ਆਈ.ਆਰ. ਦਰਜ ਕਰਵਾ ਦਿੱਤੀ ਹੈ (ਕਾਪੀ ਨੱਥੀ), ਅਤੇ ਨਾਲ ਹੀ 140356 ਮੀਟ੍ਰਿਕ ਟਨ ਦੀ ਮਿੱਟੀ ਦੀ ਨਜ਼ਾਇਜ ਨਿਕਾਸੀ ਸਬੰਧੀ ਰਿਕਵਰੀ ਦੀ ਕਾਰਵਾਈ ਮਾਈਨਿੰਗ ਅਫ਼ਸਰ ਵੱਲੋਂ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ। ਰਿਪੋਰਟ ਆਪ ਜੀ ਨੂੰ ਅਗੇਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਅਤੇ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਜੀ।

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ-ਕਮ-
ਜਿਲ੍ਹਾ ਮਾਈਨਿੰਗ ਅਫਸਰ,
ਹੁਸ਼ਿਆਰਪੁਰ ਜਲ ਨਿਕਾਸ-ਕਮ-
ਮਾਇਨਿੰਗ ਐਂਡ ਜਿਆਲੋਜੀ ਮੰਡਲ,
ਹੁਸ਼ਿਆਰਪੁਰ।

ਖੁਰਾਕ ਤੇ ਸਪਲਾਈ ਅਫ਼ਸਰ,
ਮੁਕੇਰੀਆਂ।
ਵਾ: ਜਿਲ੍ਹਾ ਖੁਰਾਕ ਤੇ ਸਪਲਾਈ ਕੰਟਰੋਲਰ,
73407-72192 ਹੁਸ਼ਿਆਰਪੁਰ।

ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ,
ਹੁਸ਼ਿਆਰਪੁਰ।

ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ,
ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ,
ਹੁਸ਼ਿਆਰਪੁਰ।